

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 114/MP/2019**

- Subject : Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 for adjudication of disputes arising out of Power Purchase Agreement dated 27.11.2013 executed between the Petitioners and the Respondent.
- Date of Hearing : 12.10.2021
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioners : 1. GMR Energy Trading Limited  
2. GMR Warora Energy Limited
- Respondent : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)
- Parties Present : Shri Sanjay Sen, Sr. Advocate for the Petitioners  
Shri Hemant Singh, Advocate for the Petitioners  
Shri Lakshyajit Singh Bagdwal, Advocate for the Petitioners  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Ms. Ramisha Jain, Advocate, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioners and the learned counsel for the Respondent, TANGEDCO advanced detailed submissions in the matter in support of their respective contentions.
3. Based on the request of the learned senior counsel for the Petitioners and learned counsel for the Respondent, TANGEDCO, the Commission permitted the parties to file their written submissions within two weeks with copy to each other.
4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**